GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO.1194ANSWERED ON 3RD MARCH, 2016

TOLL PLAZAS CHARGES

1194. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

सडक परिवहन और राजमार्ग मंत्री

- (a) the criteria laid down for setting up of toll plazas on the National Highways;
- (b) the criteria followed to fix the toll charges and the competent authority to fix the charges;
- (c) the minimum distance prescribed between two plazas on the same route;
- (d) whether there are any incidences where toll collection has continued even after the completion of stipulated time; and
- (e) if so, the details thereof along with the action taken, State/UT-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) Toll Plazas are set up as per applicable fee rules and provisions of the concession agreement. The broad criteria for establishing fee plaza are as under:
 - (i) Availability of land
 - (ii) Availability of sufficient long line of sight for acceleration and deceleration zone.
 - (iii) Municipal limit/Town area limit from the fee plaza being established.
 - (iv) Location of bypass from the fee plaza being established.
 - (v) Location of major diversions on the National Highways.
 - (vi) State boundaries and other check posts.
 - (vii) Existence of a fee plaza on the section of NH and length of new section to be tolled is below 60 kms.
 - (viii) Optimization of revenue potential.
 - (ix) To make the project viable, two fee plazas are established in a project section of NH within 60 kms distance.
 - (x) The development work of the NH is considered as per requirements. Therefore, two adjoining sections constructed at different time in separate contracts having length of less than 60 kms may have the fee plazas within 60 kms.
- (b) User fee is levied and collected as per applicable fee rule and provision of the concession agreement.

- (c) As per the National Highways Fee (Determination of Rates and Collection) Rules, 2008 the minimum distance between two toll plazas is 60 km subject to provision in the applicable fee rules, Concession Agreement and factors given at (a) above.
- (d) No, Madam.
- (e) Does not arise.
